

DRAFT RECIPROCAL TRANSPORT AGREEMENT BETWEEN JHARKHAND AND WEST BENGAL.

Notification **24 January, 2003**

In the terms of provisions under sub-section (5) of section 88 of the Motor Vehicle Act, 1988 (Act 59 of 1988), the Governor is hereby pleased to publish the draft Reciprocal Transport Agreement which the State of West Bengal and Jharkhand propose to enter into, for information, of all likely to be effected thereby.

Draft Reciprocal Transport Agreement between the State of West Bengal and Jharkhand, 2002

Whereas with a view to encouraging the movement of Transport Vehicles on inter-state routes between West Bengal and Jharkhand, regulating and controlling their operation, providing facilities to travelling public and infrastructural support for the growth of industry and trade and also creating scope of employment, it is necessary to enter into Reciprocal Transport Agreement.

Now, therefore, the Govt. of West Bengal and Govt. of Jharkhand hereby enter into a draft Reciprocal Transport Agreement on the terms and conditions as set out herein below.

For the purpose of ready reference the name of routes, number of permits on each route agreed upon have been shown in Annexures. Annexure A is in respect of the existing routes which were included in the agreement of 1988 between Bihar and West Bengal. However the number of permits stand modified as agreed upon. The new routes are shown in Annexure 'B'. The list of the routes lying between West Bengal and Bihar and passing through Jharkhand is shown under annexure 'C'. The extended agreed routes including quota of permit are shown under Annexure 'D'.

This Reciprocal Transport Agreement shall be valid till it is replaced by another agreement by mutual consent for reasons to be given in writing by either of the State Governments. This Agreement shall be subject to revision periodically at the instance of either state by way of supplementary agreements.

It is now agreed by and between the above parties as follows:--

That this Reciprocal Transport Agreement shall be enforced from the date of notification in the official gazette of the respective state and shall be valid till such time as a new agreement between the two states is arrived at.

1. TAXATION(A) :

- (i) Permits issued under the provisions of this Agreement shall be subject to the provisions of the Act, Rules and Regulations providing for taxes/fees as may be in force from time to time in the reciprocating state.
- (ii) There shall be double point motor vehicles tax in respect of all categories of transport vehicles covered by the arrangement of Inter-state reciprocal Transport Agreement between the State of West Bengal and Jharkhand. This double point taxation will be applicable even during pendency of renewal, if substantive permit under section 87 of the M. V. Act, 1988 is issued under the agreed route and countersigned by the other state.
- (iii) The Transport Authority of Home State granting permit of stage carriages, contract carriages and goods carriages shall assist the recovery of taxes and arrears of reciprocating state in all possible ways.
- (iv) At the time of renewal, replacement of the vehicle or surrender of Inter-state permits, the receipt of payment of taxes of the reciprocating state shall be verified by the permit granting state so that either of the state may not lose tax revenue.
- (v) Taxes payable in respect of temporary permits or special permits shall be collected at the entry point of the reciprocating state or at the point where the reciprocating state may decide.

TAXATION(B) :

The 'double point taxation basis' in respect of a motor vehicle means the liability of payment of all taxes applicable in the reciprocating state.

2. SATAGE CARRIAGE :-

- a) As agreed upon, in the Reciprocal Transport Agreement in regard to the Inter-state stage carriage permit on the inter-state routes and number of permits allocated to each state against the routes have been fixed as far as practicable on the basis of length of the alignment of the routes falling in each state.
- b) That the routes mentioned in the Annexures indicate, the routes alongwith total number of permits allocated to each state as agreed upon under the agreement.
- c) That any discrepancy discovered latter in the distance shown in the said Annexure(s) shall be promptly corrected through correspondence between the two State Transport Authorities and shall not be treated as modification of the agreement. The change of alignment of route(s) not exceeding 24 Km., in either of the reciprocating states shall be similarly dealt with.
- d) That the temporary stage carriage permits issued u/s 87(i) (c) of the M. V. Act, 1988, pursuant to this draft Reciprocal Transport Agreement, prior to the final publication of this Draft Agreement u/s 88(6) of the M.V. Act, 1988 shall be countersigned by the states in accordance with the provision of law.
- e) The time-table of every service shall be fixed by the permit issuing State, avoiding clash of timings of other operators, subject to the approval of the reciprocating state.
- f) The initial time-table shall be fixed by permit issuing State on a purely provisional basis to be valid for 2 (two) or 3 (three) months and which is to be countersigned by the reciprocating State. The provisional time-table will be final after the expiry of provisional period or meeting the objection(s) if filed any.
- g) It is agreed upon between the two states that a Single permit with 4 (four) trips per day (2 ups x 2 downs) may be granted where length of the route is upto 100 kms. and single permit with 2 (two) trips

per day (1 up x 1 down) may be granted where the length of the route is more than 100 kms. but not more than 200 kms. If the length of the route is more than 200 kms. one single permit with one trip may be granted.

h) Any extension/curtailment of a portion of an inter-state route may be granted only by the permit issuing state authority subject to the consent of the reciprocating state if the portion under consideration lies in that state. But that extension or curtailment should be within the limit of 24 kms.

i) At the time of renewal of the permit, replacement of vehicle or cancellation of permits, the permit granting authority shall examine if permit has been countersigned by the reciprocating state and if the taxes of the reciprocating state have been cleared.

j) The maximum fare and freight chargeable shall be as fixed by the State Government of the permit issuing STA in respect of operation of bus service. The form of tickets issued in one state shall be valid in other state.

k) Suspension or cancellation of the countersignature of permit(s), should be done under intimation to the authority which issued the permit(s) so as to enable the latter to make arrangements of operating the substantive service.

l) All the bus services operating on the route which are more than 100 kms. shall operate as express bus service and those on the routes which are upto 100 kms. shall operate either as express or ordinary bus service in accordance with the direction of the permit issuing State Transport Authority.

3. SPECIAL PERMITS :-

a) Special permits may be granted u/s 88(8) of the M.V. Act, 1988 by the Transport Authority of either state in the respect of Tourism, Marriage, Jatra Parties, Medical treatment for sick persons, Pilgrimage etc. For the period not exceeding 30 days to perform one up & one down trip.

b) Such permits shall contain lists of passengers approved and authenticated under proper seal and signature by the permit issuing authority along with approved detailed programme of tour shown in the order and places to be visited by the party.

Such lists must be in duplicate, one for the upward journey and the other for the return journey which shall be suitably attached to the permit while the short description such as number of travellers, place(s) of visit and the programme etc. must be indicated on the permit. Any permit without such particulars shall be treated as no permit. The manner and mode of remittance of fees/taxes etc. together with the details of the payee must be indicated on the permit.

4. CONTRACT CARRIAGE : (Temporary Permits):-

a) Temporary permit for contract carriage may be issued u/s 87(1) (a) & (c) of the M.V. Act, 1988 for maximum period of 2 (two) weeks according to the need without prior concurrence of the reciprocating state to perform one up and down trip with the following conditions:-

- (i) The vehicle shall be hired by single party and shall be used for only one outward and one return journey.
- (ii) The temporary permit shall clearly specify the date of outward and return journey.
- (iii) The vehicle shall not do any intra-state business in the reciprocating state i.e they shall not take any passenger for any two points lying wholly within the territory of the reciprocating state.
- (iv) If due to unavoidable circumstance, the validity of the temporary permit expires in the reciprocating state, a fresh temporary permit shall be obtained from the reciprocating state with due compliance with the provision of law.
- (v) Passenger in excess of the seating capacity specified in the certificate of registration shall not be carried and no standing passenger shall be allowed.

5. GOODS CARRIAGE (Permanent Permits):-

- a) The public carriers permits for 1000 vehicles shall be countersigned by the State Transport Authority of either of the State. The countersignature shall be valid for the National and State Highways with a deviation not exceeding 50 kms. from these roads to reach manufacturing concerns or industrial centres.
- b) Public carriers of each state shall continue to be countersigned by State Transport Authority or the concerned Regional Transport Authority of the reciprocating state for one adjoining district only without any restriction as to their number, subject to compliance with the requirement of Law/Rules of the reciprocating state.
- c) The permits for petrol tankers owned by oil companies or their authorised agents or contractors and exclusively used for transport of petrol and petroleum products is to be countersigned as and when recommended by the State Transport Authority of either State for operation in the whole of the reciprocating State without any restriction on their number subject to compliance of the requirement of Laws/Rules of the reciprocating State.
- d) Public carriers or Petrol tankers operating on inter-state routes on countersignature shall not be used as intra-state transport within the territory of the countersigning State.

6. PRIVATE CARRIAGE(Permanent Permits):-

- a) Private Carriage permits recommended for countersignature by the State Transport Authority of either state is to be countersigned by the State Transport Authority of the reciprocating state without any restriction on their number subject to the condition that goods of the specified nature

shall only be carried and subject to the provision of Laws and Rules in this behalf of the reciprocating State.

- b) Recommendation for countersignature in the respect of private carrier shall be made after a through scrutiny of the bonafide of the business of the applicants in the other state.
- c) Such vehicle shall not be used as intra-state transport within the jurisdiction of the countersigning state.

7. GOODS CARRIAGE(Temporary Permit):-

The temporary permits may be issued for a maximum period of one month by the State Transport Authority of the either state u/s 87 of the M. V. Act, 1988 for plying on the Inter-State routes between the two states without prior concurrence of the reciprocating state to perform one up and one down trip service, subject to the following conditions:--

- a) No goods shall be picked up or set down in between any two points lying wholly within the areas of the reciprocating state i.e. such vehicles shall not be used as intra-state transport within the jurisdiction of the reciprocating state.
- b) Such temporary permit shall be issued for direct and shortest route connecting the two termini and shall be subject to such other conditions as may be imposed by the transport authority of the reciprocating state.

8. RULES :-

The vehicle of one reciprocating state plying in the order reciprocating state shall abide by the M.V. Act & M.V. Rules of the other reciprocating state.

9. GENERAL :-

- A. The reciprocating state shall accord recognition to Tax Token, Registration Certificate, Conductors'/Drivers' Licence, Authorisation to drive Public Service vehicles, Certificate of Fitness etc. issued under the relevant rules of each of the two states in respect of their vehicles plying in accordance with agreement.
- B. Any restriction imposed by the signatory state in its territory under provision of the M.V. Act, 1988 shall equally be applicable to the vehicles of the both states.
- C. The restriction on laden weight of the vehicle or restriction of wheel base, seating capacity and such other matter as may be enforced by the respective state shall not be exceeded by the transport vehicles plying under this agreement and such vehicles shall also abide by any other restriction(s) as existing in the reciprocating state and as may be enforced by the reciprocating state from time to time.
- D. West Bengal Stage carriage plying between Orissa and West Bengal but using corridor facilities of Baharagoda in Jharkhand, which is more than 22 kms. Shall get their permit countersigned on payment of Motor Vehicle Tax to Jharkhand State.

- E. If in the public interest it is necessary to open any new inter-state route beyond the quota fixed in the Reciprocal Agreement, the procedure of prior concurrence as envisaged u/s 88 (7) of the M. V. Act, 1988 shall be followed by both the States.
- F. All transport vehicles not covered by any agreement while operating in the other State shall be liable to pay all the taxes/fees liveable in the other State.
- G. Any change or correction in any clause of the agreement or any addition or deletion of route(s) or any correction/change in the alignment of route(s) shown in the Draft Reciprocal Transport Agreement may be done by the mutual consent after discussion and that change or correction is to be reflected in the Final Reciprocal Transport Agreement between the State of West Bengal & Jharkhand.

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ROUTES IN RECIPROCAL TRANSPORT AGREEMENT 1988 BIHAR (NOW JHARKHAND) AND WEST BENGAL.

ANNEXURE 'A'

SL. No.	Sl. No. In Name of Route Agreement	Distance(in km)		Total Distance (in km)	Permit	
		W.B	Jharkhand		W.B	Jharkhand
1	2	3	4	5	6	7
1	Asansole-Dhanbad	12	47	59	1	1
2	Asansole-Deoghar via Chitranjan,Jamtara	18	136	154	4	4
3	Asansole-Sindri via Maithan	12	42	54	1	1
4	Asansole-Karmatand via Sitarampur	18	24	42	1	1
5	Asansole-Jamtara via Barakar	18	38	56	1	1
6	Asansole-Ranchi via Dhanbad	36	215	251	4	4
7	Asansole-Jamshedpur via Purulia	88	64	152	2	2
8	Asansole-Hazaribagh via Dhanbad	19	218	237	2	2
9	Asansole-Dumka via Jamtara	29	109	138	4	5
10	Barkela Ghat-Jamtara via Asansole	27	10	37	1	1
11	Burdwan-Tata via Balrampur	20	40	60	1	1
12	Bankura-Hazaribagh via Hura,Kamalpur,Purulia,Chas Road,Chas,Bokaro,Ramgarh	104	154	258	2	2

13	Barakar-Ranchi via Ramgarh,Dhanbad	1	212	212	4	7
14	Bolpur-Dumka	52	53	105	4	4
15	Bolpur-Deoghar	52	120	172	2	2
16	Bankura-Tata via Ghatshila,Chakulai	88	75	163	4	4
17	Burdwan-Tata via Durgapur,Barrage,Bajora,Bankura,Hura, Purulia	162	48	210	2	2
18	Burdwan-Deoghar via Masanjore	103	148	251	2	2
19	Burdwan-Ranchi via G.T.Rd,Durgapur,Barrage,Bankura,Hura, Kamalpur,Purulia	243	61	304	4	4
20	Kiriburu-Bokaro via Purulia	64	263	327	1	3
21	Burdwan-Hazaribagh via Asansole,Dhanbad,Dumri,Bermo	86	206	292	2	2
22	Kolkata-Ranchi via Tata	184	240	424	10	10
23	Kolkata-Hazaribagh via Andul,Memari,Chirkunda,(Night Service)	243	206	449	2	2
24	Chaibasa-Bokaro via Tata,Purulia	64	141	205	1	5
25	Chitranjan-Dumka	1	99	100	nil	2
26	Dhanbad-Koro via Niyamatpur,Mihizam,Jamtara,Karmatar	17	75	92	1	2
27	Dhanbad-Mihizam via Maithan,Barakar	13	40	53	1	1
28	Dumka-Dhanbad via Jamtara	13	148	161	1	2
29	Dubrajpur-Dumka via Suri,Masanjore	32	52	84	2	2
30	Dhanbad-Tulin via Muri	43	60	103	2	2
31	Dubrajpur-Ranchi via Muri,Jhalda,Purulia,Raghunathpur	125	65	190	3	3
32	Durgapur-Jamshedpur via Durgapur,Barrage,Bankura,Bundwan,Kating,Patamda	119	36	155	5	5
33	Digha-Jamshedpur via Kharagpur,Baharagora	152	115	267	3	3
34	Durgapur-Ranchi via Dhanbad,Ramgarh	36	208	244	4	6
35	Durgapur-Jamshedpur via Purulia,Hura,Kamalpur,Bankura	162	37	199	2	2
36	Durgapur-Ranchi via Muri,Jhalda,Purulia,Hura,Kamalpur,Bankura	182	65	247	2	4
37	Burdwan-Bokaro via Durgapur,Asansole,Dhanbad	75	110	185	3	3
38	Farraka-Dumka via Godda,Pakur	34	154	188	3	6
39	Farraka-Barhata via Barharba	13	30	43	1	1
40	Godda-Pakur via Dhulian	6	49	55	1	4
41	Hazaribagh-Kishanganj via Purnea	25	468	493	nil	4
42	Jamshedpur-Hazaribagh via Ramgarh,Purulia,Chas,Peterbar,Gola	60	192	252	2	5

43	Murarai Railway Station-Dumka via Amrapara,Mahespur Raj	7	115	122	1	2
44	Murarai Railway Station-Pakur via Mahespur Raj,Amrapara	7	85	92	1	2
45	Murarai Railway Station-Dumka via Pakur	7	100	107	2	3
46	Majhiaghat-Kora via Karmatar	22	28	50	2	1
47	Nawadih-Tata via Fusro,Jainamore,Chas,Purulia	62	122	184	3	6
48	Patamda-Jamshedpur via Balrampur	20	44	64	1	3
49	Purulia-Tata via Bardwan,Rahe,Silli,Jhalda	26	30	56	7	6
50	Purulia-Dhanbad via Katras	23	67	90	4	5
51	Purulia-Chirkunda via Dhanbad,Jharia	23	105	128	1	2
52	Purulia-Barakar via Dhanbad	23	113	136	1	2
53	Purulia(Bhojudih)-Chandrapura via Chas,Baghmara	23	66	89	1	2
54	Purulia-Ranchi via Muri	55	65	120	6	6
55	Purulia-Chandankyari	12	24	36	1	1
56	Purulia-Sitanala via Chandankyari	12	27	39	1	1
57	Purulia-Ichadih via Swarnrekha Ghat,Taha	41	35	76	1	1
58	Purulia-Hazaribagh via Chas,Gola,Ramgarh	23	148	171	2	2
59	Purulia-Silli via Muri	55	7	62	3	3
60	Purulia-Bokaro	23	29	52	5	5
61	Purulia-Chaibasa via Tata	41	112	153	3	3
62	Purulia-Nawadih	23	72	95	2	2
63	Purulia-Kiriburu	41	233	274	3	2
64	Ranchi-Tata via Purulia	96	112	208	2	6
65	Rampurhat-Dumka	7	60	67	2	8
66	Rampurhat-Dhanbad via Purulia,Chandankyari,Jharia	53	54	107	1	2
67	Ranchi-Dhanbad via Chas	43	125	168	3	7
68	Ranchi-Dhanbad via Purulia,Chandankyari,Jharia	79	125	204	1	3
69	Raniganj-Jharia via Dhanbad	22	48	70	1	2
70	Ranchi-Jhalda (extended upto forest- more)via Muri,Tulin	11	65	76	2	3
71	Raniganj-Madhupur via Giridih,Tundi,Govindpur	35	134	169	3	3
72	Raniganj-Dhanbad	22	42	64	1	2
73	Rampurhat-Deoghar via Dumka	7	128	135	2	3
74	Raghunathganj-Dumka via Pakur	70	107	177	2	2
75	Raghunathganj-Dumka via Rampurhat	127	60	187	2	2
76	Suri-Dumka via Masanjore	12	55	67	3	6
77	Suri-Dumka via Maheshkhola,Barmasia,Asanbani	12	65	77	1	2

78	Saithia-Dumka via Maheshkhola	22	55	77	3	6
79	Suri-Deoghar	12	122	134	12	12
80	Siliguri-Ranchi via Purnea,Bakhtiarpur,Dalkola	128	553	681	3	3
81	Suri-Jamtara via Rajnagar,Bagdaha	44	70	114	2	2
82	Tatanagar-Katras via Chas,Purulia	63	93	156	1	2
83	Tata-Dhanbad via Purulia	63	107	170	nil	6
84	Topchanchi-Chirkunda via Dhanbad,Barakar	1	91	92	nil	1
85	Tarapeeth-Dumka	15	60	75	3	4
86	Tarapeeth-Deoghar via Rampurhat,Dumka	15	127	142	3	6
87	Dumka-Saithia Railway Station	22	55	77	1	2
		4401	912	13413		

NEW ROUTE

ANNEXURE 'B'

SL. No.	Name of Route	Distance(in km)		Total Distance (in km)	Permit	
		W.B	Jharkhand		W.B	Jharkhand
1	2	3	4	5	6	7
1	Amba-Asansole via Kundelhit,Rajnagar,Dubrajpur,Raniganj	105	35	140	2	1
2	Boakro-Tata via Purulia	67	70	137	2	2
3	Bokaro-Ghatshila via Purulia	67	115	182	1	2
4	Bokaro-Kolkata via Nirsa,Durgapur,Burdwan(Night-Service)	243	102	345	3	3
5	Bokaro-Navdeep via Dhanbad,Durgapur,Burdwan	205	102	307	2	1
6	Borio-Tarapeeth via Barhet,Litipara,Dumka,Rampurhat	16	180	196	1	3
7	Chainpur-Jaigaon via Ranchi,Bakhtiyarpur,Purnia,Kishanganj,Siliguri,Sewak,Malbazar,Banarhat	265	449	714	2	4
8	Chatra-Kolkata via Hazaribagh,Durgapur,Burdwan(Night-Service)	243	251	494	2	2
9	Chaibasa-Burdwan via Tata,Manbazar,Bankura	221	109	330	2	2
10	Chaibasa-Burdwan via Ghatshila,Chakulia	103	152	255	2	2
11	Dumka-Tata via Jamtara,Panchaitdem,Purulia	155	135	290	2	2

12	Dumka-Maldah via Rampurhat	115	60	175	2	2
13	Dumka-Farrakka via Suri,Moregram	77	60	137	4	4
14	Dumka-Kolkata via Suri,Burdwan(Night-Service)	228	48	276	3	2
15	Deoghar-Raniganj via Koro,Mehijam	45	90	135	1	2
16	Deoghar-Behrampur via Dumka,Rampurhat	47	127	174	1	2
17	Deoghar-Kolkata via Jamtara,Durgapur,Burdwan(Night-Service)	246	140	386	3	2
18	Giridih-Purulia via Jharia,Chandankyari	35	90	125	1	2
19	Giridih-Tarapeeth via Palajori,Dumka	27	165	192	1	2
20	Giridih-Suri via Madhupur,Dumka	27	165	192	1	2
21	Godda-Kolkata via Dumka,Suri,Panargarh(Night-Service)	228	119	347	2	2
22	Ghato-Burdwan via Bokaro,Asansole	113	160	273	2	2
23	Ghato-Purulia via Gola,Muri,Jhalda	48	65	113	1	2
24	Gumla-Kolkata via Ranchi,Bahragora(Night-Service)	130	330	460	1	2
25	Gama-Kolkata via Giridih,G.T.Rd,Durgapur(Night-Service)	240	165	405	2	2
26	Ghorthamba-Kolkata via Govindpur,G.T.Rd,Durgapur(Night-Service)	240	180	420	2	2
27	Jamtara-Tarapeeth via Nala,Rajnagar,Suri	52	80	132	1	2
28	Jamtara-Tata via Panchaitdem,Purulia	90	65	155	2	2
29	Jamtara-Bolpur via Nala,Rajnagar,Suri	65	75	140	1	1
30	Kutabandh-Saithia via Deoghar,Dumka,Masanjor	27	130	157	1	1
31	Lalmatia-Tarapeeth via Godda,Dumka,Rampurhat	16	148	164	1	3
32	Daltonganj-Kolkata via Ranchi,Tata(Night-Service)	184	390	574	2	3
33	Madhupur-Raniganj via Sarath,Chitra,Jamtara,Asansole	45	113	158	1	2
34	Markacho-Kolkata via Giridih,Durgapur,Burdwan(Night-Service)	240	160	400	2	2
35	Masalia-Burdwan via Kundhat,Dubrajpur,Elambazar,Pa nagar	126	55	181	2	1

36	Patratu-Tata via Ramgarh,Gola,Muri,Jhalda,Balrampur	68	130	198	1	2
37	Phusro-Raniganj via Baghmara,Dhanbad,Asansole	40	81	121	1	2
38	Palajori-Asansole via Fatehpur,Bagdaha,Rupnarayanpur	30	78	108	1	2
39	Ranchi-Bankura via Purulia,Hura,Kamalpur	138	65	203	3	2
40	Ranchi-Barabazar via Muri,Jhalda,Baghmundi	55	65	120	3	3
41	Ranchi-Alipurduwar via Barhi,Bakhtiyarpur,Purnea,Kishan ganj,Siliguri,Malbazar,Banarhat,H ansimara(Night-Service)	293	449	742	2	3
42	Ranchi-Manbazar via Purulia	70	65	135	2	2
43	Ranchi-Tata via Silli,Baghmundi,Chandil	68	110	178	2	3
44	Ranighar-Raniganj via Fatehpur,Jamtara	45	70	115	1	2
45	Ranchi-Balrampur via Muri,Jhalda,Baghmundi	65	60	125	2	2
46	Tata-Midnapur via Kharagpur	50	100	150	2	3
47	Tata-Manbazar via Patamda,kating,Bandwan	37	50	87	2	2
48	Tata-Bankura via Patamda,Khatra	102	43	145	3	2
49	Tata-Bankura via Patamda,Bandwan,Manbazar	115	43	158	3	2
50	Tata-Bishunpur via Ghatshila,Chakulia	103	152	255	2	2
51	Tata-Burdwan via Patamda,Khatra,Bankura	206	43	249	3	2
52	Purulia-Tata via Balrampur,Chandil	42	48	90	2	2
53	Purulia-Tata via Barabazar,kating,Patamda	40	60	100	2	2
54	Purulia-Dhanbad via Chas	26	60	86	2	2
55	Durgapur-Bokaro Steel City via Asansole,Dhanbad	60	80	140	3	3
56	Burdwan-Tata via Bankura,Khatra,Jhilmili	180	36	216	3	2
57	Siliguri-Ranchi via Purulia,Durgapur,Maldah,Royganj	520	70	590	6	4
58	Giridih-Kolkata via Nirsa,Panagarh,G.T.Rd(Night-Service)	243	85	328	3	2
59	Kolkata-Bokaro via Burdwan,Dhanbad	243	105	348	3	2
60	Kolkata-Ranchi via Arambag,Bankura,Purulia,Muri(D ay-Service)	310	65	375	4	2
61	Bankura-Dhanbad via Asansole	98	44	142	2	2

62	Bankura-Tata via Burdwan,Khatra,Ranibandh	80	40	120	2	2
63	Bankura-Tata via Jhilmili	98	48	146	2	2
64	Burdwan-Tata via Patrasayer, Sonamukhi,Beliatore,Bankura, Manbazar,Bundwan	174	40	214	3	2
65	Burdwan-Chaibasa via Sonamukhi,Bankura,Kamalpur,Hu ra,Purulia, Chandil	162	113	275	2	2
66	Behrampur-Deoghar via Nalhati,Rampurhat,Dumka	105	127	232	2	2
67	Barasat-Ranchi via Kharagpur,Tata	65	245	310	3	1
68	Tarkeshwar-Deoghar via Arambag, Bankura, Durgapur,Mehijam, Sarath, Dumka	230	115	345	2	2
69	Bishnupur-Tata via Midnapur, Kharagpur,Bahragora	120	98	218	3	3
70	Haldia-Tata via Bahragora	150	98	248	2	0
71	Nawadip-Deoghar via Burdwan,Durgapur,Asansole,Mehi jam	165	105	270	2	2
72	Kolkata-Ranchi via Burdwan, G.T.Rd, Dhanbad,Gola(Night Service)	243	230	473	4	4
73	Kharagpur-Tata via Ghatshila	45	133	178	2	4
74	Kharagpur-Ranchi via Ghatshila	45	253	298	4	2
75	Purulia-Ramgarh via Jhalda,Gola	55	60	115	2	2
76	Tamluk-Tata via Kharagpur	65	133	198	2	1
77	Tamluk-Ranchi via Kharagpur,Tata	65	253	318	2	2
78	Kolkata-Ranchi via Tata(Day- Service)	184	240	424	4	4
79	Maladah-Ranchi via Farakka, Pakur, Dumka, Jamtara,Dhanbad,Chas	55	490	545	2	4
80	Shantiniketan-Netarhat via Durgapur, Barrage, Hura,Purulia,Ranchi,Lohardaga(Ni ght-service)	240	230	470	4	2
81	Jaygoan-Ranchi via Jalpaguri, Siliguri, Islampur, Royganj,Bankura,Purulia,Muri,Son amukhi	630	70	700	4	6
82	Cooch Bihar-Ranchi via Alipurduwar, kalchini, Hansimara,Banarhat,Malbazar,Sili guri,Dalkhola,Maldah,Purulia,Mur i	680	70	750	4	6
83	Midnapur-Ranchi via Jhargram,Purulia,Jhalda,Muri	116	65	181	4	2

84	Ranchi-Tata via Muri, Jhalda, Baghmundi, Balrampur, Chandil	65	130	195	2	6
85	Hazaribagh-Asansole via Chirkunda	19	218	237	0	1
86	Giridih-Andalmore via Chirkunda, Asansole	41	80	121	0	1
87	Chandauri-Andalmore via Chirkunda, Asansole	41	169	210	0	1
88	Tata-Sindri via Bangurda	15	31	46	0	1
89	Tata-Balrampur via Bangurda	15	31	46	0	1
90	Tata-Barabazar via Bangurda	26	35	61	0	1
91	Bharkatta-Asansole via Chirkunda	19	136	155	0	1
92	Jhargram-Ranchi via Chakulia, Ghatshila, Tata	45	260	305	2	2
93	Maladah-Hazaribagh via Farakka, Durgapur, Dhanbad	300	206	506	4	2
94	Barasat-Kiriburu via Kharagpur, Tata, Chaibasa	65	285	350	2	4
95	Digha-Ranchi via Kharagpur, Tata	120	253	373	4	4
96	Farraka-Bokaro via Asansole, Suri	225	80	305	4	2
97	Maldah-Bokaro via Farakka, Pakur, Dumka, Jamtara, Dhanbad	75	320	395	1	2
98	Asansole-Hazaribagh via Nirsa, Dhanbad, Chandrapura, Phusro	18	205	223	2	4
99	Bankura-Dhanbad via Raghunathpur, Panchet, Chirkunda	85	55	140	3	4
100	Siliguri-Tata via Dalkota, Maldah, Farakka, Durgapur, Bankura, Purulia (Night-Service)	525	75	600	4	4
101	Durgapur-Daltonganj via Asansole, Ishri, Bagodar, Hazaribagh, Chatra, Balumath	60	365	425	2	2
102	Ranchi-Baghmundi via Silli, Muri, Jhalda	50	65	115	2	4
103	Ranchi-Tarkeshwar via Muri, Jhalda, Hura, Kamalpur, Bankura, Sonamukhi	250	65	315	2	2
104	Behrampur-Tata via Panargarh, Durgapur, Barrage, Bankura, Hura, Purulia, Balrampur, Chandil	225	70	295	3	2
105	Howrah-Ranchi via Arambag, Bankura, Purulia (Day-Service)	240	230	470	4	4
106	Balurghat-Ranchi via Maldah, Farakka, Pakur, Dumka, Jamtara, Dhanbad, Chas, Ramgarh (Night-Service)	140	490	630	4	4
107	Rajganj-Tata via Maldah, Farakka, Sonamukhi, Bankura	410	65	475	4	2

108	Balurghat-Bokaro via Maldah, Farakka, Pakur, Dumka, Jamtara, Dhanbad	140	370	510	2	2
109	Vishnupur-Tata via Bankura, Khatra, Bundwan	118	48	166	6	4
110	Jalpaiguri-Ranchi via Binnaguri, Banarhat, Malbazar, Siliguri, Islampur, Kishanganj, Royganj, Sonamukhi, Bankura, Purulia, Muri	530	70	600	6	4
111	Namkhana-Ranchi via Kolkata, Howrah, Kharagpur, Tata (Day-Service)	284	240	524	4	4
112	Ranchi-Asansole via Muri, Purulia	90	65	155	2	2
113	Kalchini-Chainpur via Hansimara, Banarhat, Malbazar, Siliguri, Islampur, Royganj, Bankura, Purulia, Muri, Ranchi, Gumla	560	230	790	4	4
114	Tata-Jharia via Chandil, Balrampur, Purulia, Chandankayari	120	190	310	1	2
115	Khatra-Ranchi via Barabazar, Balrampur, Baghmundi, Jhalda, Muri	115	65	180	2	2
116	Tata-Tarapeeth via Panagarh, Bankura	275	70	345	3	2
		16706	15660	32366		

ANNEXURE 'C'

Routes that lie between West Bengal, Bihar, and Passing through Jharkhand Annexure 'C'

SL. No.	Name of Route	Distance (in km)			Total Distance (in km)	Permit	
		W.B	Jharkhand	Bihar		W.B	Bihar
1	2	3	4	5	6	7	8
1	Durgapur to Bhagalpur via Asansole, Niyamatpur, Mehizam, Dumka	71	145	65	281	5	5
2	Hazaribagh to Kishanganj via Purnea	17	100	340	457	0	3
3	Rampurhat to Bhagalpur via Dumka	17	110	65	192	1	1
4	Suri to Bhagalpur via Dumka	16	110	65	191	1	2

ANNEXURE 'D'

Extended agreed routes including quota of permits Annexure 'D'

SL. No.	Name of Route	Distance(in km)		Total Distance (in km)	Permit	
		W.B	Jharkhand		W.B	Jharkhand
1	2	3	4	5	6	7
1	Ranchi-Chirkunda extended to Asansole	19 as annexure 'A'	202	221	4	4
2	Ishri-Hasipahari extended to Asansole	23	116	139	0	1
3	Bharkatta-Hasipahari extended to Asansole	23	110	133	0	1
4	Madhupur-raniganj via Giridih extended to Pandeshwar	69 s annexure 'A'	134	203	3	3

By order of the Governor,

CHINTU NAYAK
Secretary,
Transport Department,
Jharkhand, Ranchi
